15.07 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 48 and Seventh Schedule).

भी नहन्त विश्वित नाथ (योरखपुर): में प्रस्ताय करता हूं कि भारत के संविधान में भागे संशोधन करने वाले विधेयक को पेश करने की मनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to smend the Constitution of India."

The motion was adopted.

भी महस्त विश्वितवाय नाथः में विश्वेयक पेत्र करता हो।

15.074 hrs.

INDIAN PENAL CODE (AMEND-MENT) BILL*

(Amendment of sections 324, 326, etc.)

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code. 1860.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1960."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

15.02 hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 348)

Shri C. K. Bhattacharyya (Raiganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. K. Bhattacharyya: I introduce the Bill.

15.08 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of Eighth Schedule)

श्री समुना मंडल (समस्तीपुर) : मैं प्रस्ताव करता हूं कि भारत के संविधान में भागे संतोधन करने वाले विधेयक को पेत करने की सनुमति दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री समृता प्रसाद मंडल : मैं विश्लेयक ऐश करता है।

15.00 hrs.

RECOGNITION OF TRADE UNIONS BILL*

भी मन् लियवे (मृनेर) : मैं प्रस्ताव करता हूं कि कर्मचारियों में कार्यिक संघ के कार्य को प्रोत्साहन देने तथा मालिकों चौर कर्य-

^{*}Published in Gazette of India 28th May, 1967.

चारियों के प्रतिनिधि कॉमक संबों के बीच सामृद्धिक सौदाकारी की व्यवस्था करने वाले विश्वेयक की पेस करने की अनुविध दी जाये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees."

The motion was adopted.

की नवु लिनवे : मैं निर्मेषक पेश करता ।

15.004 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 31)

भी सबु तिबवे (मुंगेर) : उपाध्यक्ष महोवय, मैं प्रस्ताव करता हूं कि भारत के : संविधान में धामें संतोधन करने वाले विश्वेयक ; को पेस करने की मुझे धनुमति दी जाये ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी मणुलिसये : मैं विधेयक को पेश करता हैं।

15.19 hrs.

CONSTITUTION (AMENDMENT)
BILL*

(Omission of article 152, etc.)

भी कंबर जाल गुप्त (विल्ली सदर) : मैं प्रस्ताब करता हुं कि भारत के संविधान नें संशोधन करने का विधेयक सदल में रखने की मुझे धनुमति दीजिये।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

भी कंबर लाल गुप्त : मैं विधेयक को रखता हूं।

15.10; hrs.

SALARIES AND ALLOWANCES OF MINISTERS (AMENDMENT) BILL*

(Amendment of sections 3, 4, 5, etc.)

भी संबर साल ुल (दल्ली सदर): उपाध्यक्त महोदय, मैं मंत्रियों के एसाउन्स भीर उनक्काहों में संसोधन का विधेयक रखने के लिये सदन की धनुमति वाहता हुं।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Miniterss Act, 1952."

The motion was adopted.

भी कंबर स्रोल गुप्तः मैं यह विधेयक रखता हं।

15.11 hrs.

CONSTITUTION (AMENDMENT)
BILL_Contd.

(Amendment of articles 15 and 16)

Mr. Deputy-Speaker: The House will now take up further consideration of the following motion moved

[&]quot;Published in Gazette of India Extraordinary, Part II, section 2, dated 28th May, 1967.